

- (iv) Systems visits/inspection are made.
- (v) Periodical observation are done by Circle/Area observations teams.
- (d) The question does not arise in view of reply against item (c).
- (d) The question does not arise in view of Reply against 'c' above.

[English]

Appointment of Chief Justice of High Courts

3781. SHRI V.S. KRISANA IYER : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that Government have taken a decision not to appoint locals as the Chief Justice of High Courts in the country ;

(b) if so, whether it is a fact that for Bombay and Allahabad High Courts, locals have been appointed as Chief Justice recently ; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) Government have adopted a policy of having Chief Justices of High Courts from outside and this has been implemented progressively.

(b) and (c). Recent appointments of Chief Justices of the Bombay and Allahabad High Courts were made by the Government preliminary to their transfer to outside High Courts. The transfer of Chief Justice of the Allahabad High Court as Chief Justice of the Punjab & Haryana High Court has since been notified by the Government.

Collaboration agreement with Japanese firms

3782. SHRI K.P. UNNIKRISHNAN : Will the Minister of INDUSTRY be pleased to state :

(a) the number of collaboration agreements with Japanese firms for brakes, gears and headlights of motor vehicles approved during the last three years ;

(b) the terms approved by Government in these agreements in regard to royalty, licence fee and kits imports ; and

(c) whether the policy in regard to approval of such collaboration is being reviewed ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The details of all approved foreign collaborations are published on quarterly basis by Indian Investment Centre as a supplement to its Monthly News Letter. Copies of this publication are sent to Parliament Library.

(b) Disclosure of payment terms will not be in the commercial interest of the companies. Imports of kits etc. are permitted as per approved phased manufacturing programme of the company.

(c) The various aspects of automobile policy are under review of the Government including the Policy regarding approval of foreign collaborations etc.

Unsaleable stock of Cycle Corporation of India

3783. SHRI CHINTAMANI PANIGRAHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are aware that the Cycle Corporation of India, a public sector undertaking, has now a stock of 40,000 bicycles ; and

(b) if so, since when these unsaleable stocks are lying and the total amount of money blocked ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K.K. TEWARY) : (a) Cycle Corporation of India had a stock of 23,570 cycles as on 31-7-1986.